BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 817 of 2024

IN THE MATTER OF:

Raj Kumar …Applicants

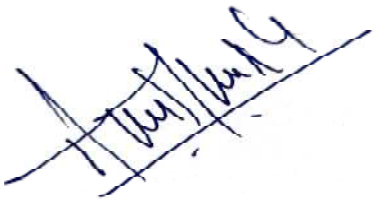
Versus

State of Uttar Pradesh & Ors. …. Respondents

INDEX

S.NO.	PARTICULARS	PAGE NOS.
1	Response on behalf of the Respondent No. 2 (Uttar Pradesh Pollution Control Board)	**1-2**
2	**ANNEXURE R2/1:** A true copy of the letter dated 18.02.2026	**3**
3	**ANNEXURE R2/2:** A true copy of the inspection report dated 12.02.2026	**4**

Uttar Pradesh Pollution Control Board
Respondent No. 2
Through



AMIT SHUKLA
Advocate for the Respondent No. 2
Office at : D- 54, Sector - 48, Noida – 201303
Email: amit.shukla@lexweb.in
Ph. No. +91 9999933220 ; 9999333220

Place: New Delhi
Date: 12.03.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 817 of 2024

IN THE MATTER OF:

RAJ KUMAR …APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

RESPONSE ON BEHALF OF RESPONDET NO. 2, UTTAR PRADESH POLLUTION CONTROL BOARD

I, Rajendra Prasad, S/o Late Shri Vishnu Ram, aged about 58 years, Regional Officer, Uttar Pradesh Pollution Control Board, Meerut, U.P. do hereby solemnly affirm and declare as under:

1. That I am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.

2. That this Hon'ble Tribunal has vide its order dated 09.01.2026 directed as under:

> "…..1. *The Applicant has filed the rejoinder enclosing therewith the google images as Annexure A-1 and A-2 in support of the plea concerning violation of siting criteria. Learned counsel for the Respondents seek three weeks' time to file additional reply, if required in response to the plea taken in the Rejoinder. Leaned counsel for the Applicant has also pointed out that the CTO granted to the Respondent No. 4 has expired on 31.07.2025.*

2. *Learned counsel for the UPPCB seeks two weeks' time to obtain instructions, if the Respondent No. 4 is operating or it has applied for renewal of the CTO."*

3. That brick kiln namely M/s Mahadev Brick Field- 2, Khasara No. 300, Village- Halalpur, Bagapat has not applied for renewal of Consent to Operate (CTO) dated 06.10.2022, which expired on 31.07.2025. It is submitted that a letter dated 18.02.2026 has been issued to the project proponent to the effect that the brick kiln shall not operate without the valid Consent to Operate.
   A true copy of the letter dated 18.02.2026 is annexed herewith and marked as **Annexure R2/1.**

4. That an inspection of the brick kiln in question was carried out by the official of UPPCB, Meerut on 12.02.2026 and brick kiln was found closed during the inspection. It was also observed that the moulding work of brick was not being done.
   A true copy of the inspection report dated 12.02.2026 is enclosed herewith and marked as **Annexure R2/2.**

DEPONENT

VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed therefrom.

Verified on this the 13th day of March, 2026 at Meerut, U.P

DEPONENT

ATTESTED
AKHILESH KUMAR
NOTARY MEERUT
13/3/26

Phone :- 0121-2577676
Email id :- romeerut@uppcb.in

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट–TC–3/2, पल्लवपुरम फेज–II, मोदीपुरम, मेरठ–250110

पत्रांक– R897/C/M·B·F/BPT/2026

दिनांक–18.2.26

सेवा में,

मै0महादेव ब्रिक फील्ड–2,
खसरा नं0–300, ग्राम हलालपुर ,
बागपत।

मा0एनजीटी प्रकरण / संलग्नकं

विषय– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974, यथासंशोधित की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21 के अंतर्गत सहमति (जल एवं वायु) आदेश प्राप्त किये जाने के संबंध में।

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। आपके ईंट भट्ठे को उ0प्र0प्रदूषण नियंत्रण बोर्ड के पत्रांक–166073/UPPCB/Meerut(UPPCBRO/CTO/both/Bagpat/2022 दिनांक–06/10/2022 को निर्गत सहमति (जल एवं वायु) की वैधता अवधि दिनांक–31/07/2025 को समाप्त हो चुकी है। आप द्वारा संदर्भित अधिनियम में वर्णित प्राविधानों के अंतर्गत सहमति (जल एवं वायु) आदेश के नवीनीकरण हेतु तत्समय तक आवेदन नहीं किया गया है। आप द्वारा सहमति प्राप्त नहीं किये जाने के संबंध में स्पष्ट सूचना भी प्रेषित नहीं की गयी है।

अवगत कराना है कि आपके ईंट भट्टे के विरूद्व मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या–870/2024 राजकुमार बनाम स्टेट आफ उ0प्र0 व अन्य विचाराधीन है। मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त ओ0ए0 में पारित आदेश दिनांक–09/01/2026 द्वारा आपके ईंट भट्ठे के संचालन अथवा सहमति आदेश नवीनीकरण हेतु आवेदन किये जाने के संबंध में रिस्पांस दाखिल किये जाने हेतु आदेश पारित किये गये है।

अतएव आपको निर्देशित किया जाता है कि ईंट भट्ठा सत्र 2025–26 में ईंट भट्ठा संचालित किया जायेगा अथवा नहीं के संबंध में सूचना तत्काल प्रेषित किया जाना सुनिश्चित किया जाये। ईंट भट्ठा संचालन की स्थिति में आप द्वारा राज्य बोर्ड से वैध सहमति(जल/वायु) आदेश नवीनीकृत किये जाने हेतु आवेदन किन परिस्थितियों में नहीं किया गया है के संबंध में भी स्थिति स्पष्ट करें। आपको यह भी निर्देशित किया जाता है कि राज्य बोर्ड से वैध सहमति (जल/वायु) आदेश प्राप्त किये बिना किसी भी दशा में ईंट भट्ठे का संचालन प्रत्यक्ष अथवा अप्रत्यक्ष रूप में न किया जाये अन्यथा की दशा में ईंट भट्ठे के विरूद्व पर्यावरणीय अधिनयमांतर्गत की गयी किसी भी प्रतिकूल कार्यवाही का उत्तरदायित्व आपका स्वयं का होगा।

भवदीय

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

प्रतिलिपि–निम्नलिखित को सूचनार्थ प्रेषित–

1. मुख्य पर्यावरण अधिकारी(वृत्त–3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

AL

Inspection report of M/s Mahadev Brick Field- 2, Khasara No- 300, Village- Halalpur, Bagapat.

The inspection of above mentioned brick kiln is carried out of dated 12.02.2026. Brick kiln was found closed during inspection. Mr Rajeev Khokar, representative was present during inspection. The details are given as below: -

1. Brick kiln is established in year 2013 after obtaining the Consent to Establish (CTE) order dated 29.06.2013 from UPPCB.
2. Latest Consent to Operate (CTO) order has been issued to said brick kiln vide order dated 06.10.2022 and CTO order valid for 31.07.2025.
3. Brick kiln has not applied for renewal of Consent to Operate (CTO) after expiring the validity dated 31.07.2025 of issued CTO order vide dated 06.10.2022 neither informed that brick kiln will operate in Ent Bhatta season 2025- 2026. Letter dated 18.02.2026 has been sent to brick kiln that brick kiln will not be operated without valid CTO. Copy of letter is being enclosed herewith and marked as **Annexure-1**
4. Brick kiln was found closed during the inspection. It was also found that moulding work of brick was not being done.
5. During inspection, it was informed by brick representative that brick kiln will not be operated during current Ent Bhatt season 2025- 2026.

The above inspection report is presented for your perusal and necessary action.

(Ran Vijay)
JRF

26/2/26
(Yogesh Kumar Misra)
Assistant Env. Engineer

Regional Officer

26/2/2026

ATTESTED
AKHILESH KUMAR
NOTARY MEERUT
13/3/26